

Details of goods imported or to be imported into India

Section A: Import Licence particulars

Import Licence					Date of Issue			Date of expiry			Face value of licence	Amount to be endorsed (in Rs.) @			
Prefix		Licence No.	Suffixes					Date	Month	Year			Date	Month	Year
1	2		1	2	3	4	5								

@ Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, separate statement may be attached. The amount utilised against each licence should invariably be indicated.

Section B: Import particulars

Invoice Details				Quantity of goods	Description of goods	Harmonised System of Classification	Country of origin of goods	Country from which goods are consigned	Mode of shipment (air, sea post, rail, river, transport port, etc.)	Date of shipment (if not known approximate date)
No and date	Terms (c.i.f., f.o.b., c.&f. etc.)	Currency	Amount							

Section C: Other particulars

1.	Details of forward purchase contract if any, booked against the import	_____ (No. & date of Contract)	_____ (Currency and Amount contract)	_____ (Balance under the Contract)
2	If remittance to be made is less than invoice value, reasons therefor (i.e. part remittance, instalment etc.)			

I/We hereby declare that the statements made by me/us on this form are true and that I/ we have not applied for an authorisation through any other bank.

I/We declare and also understand that the foreign exchange to be acquired by me/us pursuant to this application shall be used by me/us only for the purpose for which it is acquired and that the conditions subject to which the exchange is granted will be complied with.

.....

	_____ (Signature of Applicant/Authorised Official)
	@ Name and Address of Applicant..... Importer's Code Number _____ @ Nationality _____ @ To be filled in capital letter
Date : _____	

NOTE : For remittances covering intermediary trade, form A2 should be used.

Declaration to be furnished by Applicant

I/We declare that

(a) the import licence/s against which the remittance is sought is/are valid and has/have not been cancelled by DGFT.

(b) the goods to which this application relates have been* imported into India on my/our own account* will be *

(c) the import is on behalf of @ _____ * and

(d) the invoice value of the goods which is declared on this form is the real value of the goods imported * into in India.

to be imported*

If the Import has been made	I/We attach the relative Customs-stamped Exchange Control copy of Bill of Entry * _____ Post parcel wrapper (for imports by post)*/Courier Wrapper (for imports through courier)*
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	Strike out item not applicable
@	Where the import is on behalf of Central/State Government Department or a company owned by Central/State Government/Statutory Corporation, Local Body, etc. the name of the Government Department, Corporation etc. should be stated.
Date:.....	_____ (Signature of Applicant/Authorised Official)

Space for comments of the authorised dealer

(While forwarding the application to Reserve Bank for approval, reference to Exchange Control Manual paragraph/ A.D.Circular in terms of which the reference is made should invariably be cited. If any remittance application on account of the same import was referred to Reserve Bank earlier, reference to the last correspondence/approval should also be cited).

Date:.....	Stamp	_____ (Signature of Authorised Official)
		Name.....
		Designation.....
		Name and Address of
		Authorised dealer

Certificate to be Furnished by Authorised Dealer Bank(Importer's Banker)

We hereby certify that

Put a tick

(✓) in the through us relevant block collection	(a) this payment is
	(i) an advance remittance
	(ii) in retirement of bills under Letter of Credit opened through
	(iii) against documents received through our medium for
	(iv) on account of documents received direct by the applicant/s against undertaking furnished by the latter to submit Customs-stamped Exchange Control copy of Bill of Entry of Post Parcel/courier wrapper within three months
	(v) on account of documents received direct by the applicant/s against Customs-stamped Exchange Control copy of Bill of Entry/post parcel/courier wrapper (attached) submitted by the latter
(vi) _____ (any other case, to be explained)	

	<p>(b) all the Exchange Control regulations applicable to the remittance have been complied with</p> <p>(c) the payment to the supplier of the goods <u>has been*</u> made will be*</p> <p>through _____ (Name & Address of the foreign bank)</p>
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We also certify/undertake that the relevant Customs-stamped Exchange Control copy of Bill of Entry or post parcel/courier wrapper

- . shall be verified by us within three months [vide certificate (a)(ii) and (iii) above].
- . has been verified [vide certificate (a) (v) above].
- . shall be obtained from the applicant/s within three months [vide certificate (a) (i) and (iv) above].

.....
(Signature of Authorised Official)

Name.....

Designation.....

Name and Address of

Date:..... Authorised dealer

* Strike out item not applicable

Form A1-Application for remittance in Foreign Currency

(To be printed on White paper)

A.D.Code No. _____

Form No. _____

(To be filled by authorised dealer)

**Form A1
(For Import Payments only)
Application for Remittance in
Foreign Currency**

Serial No. _____

(for use of Reserve Bank of India)

Amount _____

remitted Currency Amount

Equivalent to Rupees _____

(To be completed by authorised dealer)

I/We wish to purchase _____ (Name of currency) _____ (Amount in words)
through _____ (Name and address of the authorised dealer) for
payment to _____ (Name and address of the beneficiary of the remittance)
in payment of imports into India, detailed below:

**Details of goods imported or to be imported into India
Section A: Import Licence particulars**

Details of goods imported or to be imported into India

Section A: Import Licence particulars

Import Licence					Date of Issue			Date of expiry			Face value of licence	Amount to be endorsed (in Rs.) @			
Prefix		Licence No.	Suffixes					Date	Month	Year			Date	Month	Year
1	2		1	2	3	4	5								

@ Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, separate statement may be attached. The amount utilised against each licence should invariably be indicated.

Section B: Import particulars

Invoice Details				Quantity of goods	Description of goods	Harmonised System of Classification	Country of origin of goods	Country from which goods are consigned	Mode of shipment (air, sea post, rail, river, transport, etc.)	Date of shipment (if not known approximate date)
No and date	Terms (c.i.f., f.o.b., c.&f. etc.)	Currency	Amount							

Section C: Other particulars

1	Details of forward purchase contract, if any, booked against the import	_____ (No. & date of contract)	_____ (Currency and Amount of contract)	_____ (Balance under the Contract)
2	If remittance to be made is less than invoice value, reasons therefore (i.e. part remittance, instalment etc.)	_____ _____ _____		

I/We hereby declare that the statements made by me/us on this form are true and that I/we have not applied for an authorisation through any other bank.

I/We declare and also understand that the foreign exchange to be acquired by me/us pursuant to this application shall be used by me/us only for the purpose for which it is acquired and that the conditions subject to which the exchange is granted will be complied with.

.....
(Signature of Applicant/Authorised Official)

@ Name and Address of Applicant

Importer's Code Number.....

@ Nationality

Date:.....

@ To be filled in capital letters

NOTE : For remittances covering intermediary trade, form A2 should be used.
--

Declaration to be furnished by Applicant

I/We declare that

(e) the import licence/s against which the remittance is sought is/are valid and has/have not been cancelled by DGFT.

(f) the goods to which this application relates have been* imported into India on my/our own account* will be *

(g) the import is on behalf of @_____ * and

(h) the invoice value of the goods which is declared on this form is the real value of the goods imported * into in India.
* to be imported

If the Import has been made	I/We attach the relative Customs-stamped Exchange Control copy of Bill of Entry * Post parcel wrapper (for imports by post)*/Courier Wrapper (for imports through courier)*
	or
If the Import has been made	I/We undertake to produce within three months to the authorised dealer the relative Customs-stamped Exchange Control copy of Bill of Entry * ----- Post parcel wrapper (for imports by post)*/Courier wrapper (for imports through Courier)*
* Strike out item not applicable	
@	Where the import is on behalf of Central/State Government Department or a company owned by Central/State Government/Statutory Corporation, Local Body, etc. the name of the Government Department, Corporation etc. should be stated.
Date	_____
	_____ (Signature of Applicant/Authorised Official)

Space for comments of the authorised dealer

(While forwarding the application to Reserve Bank for approval, reference to Exchange Control Manual paragraph/ A.D.Circular in terms of which the reference is made should invariably be cited. If any remittance application on account of the same import was referred to Reserve Bank earlier, reference to the last correspondence/approval should also be cited).

(Signature of Authorised Official)
Name

Stamp

Date:- _____
Date:.....

Designation
Name and Address of
Authorised dealer.....

Certificate to be Furnished by Authorised Dealer (Importer's Banker)

We hereby certify that

Put a

(a) this payment is

(√) in the
us relevant
block
collection

(i) an advance remittance

(ii) in retirement of bills under Letter of Credit opened through

(viii) against documents received through our medium for

(iv) on account of documents received direct by the applicant/s against undertaking furnished by the latter to submit Customs-stamped Exchange Control copy of Bill of Entry of Post arcell/courier Exchange wrapper (attached) submitted by the latter

(v) on account of documents received direct by the applicant/s against Customs-stamped Exchange Control copy of Bill of Entry/post parcel wrapper (attached) submitted by the latter

(vi) _____
(any other case, to be explained)

(b) all the Exchange Control regulations applicable to the remittance have been complied with

(d) the payment to the supplier of the goods has been* made
will be*
through _____
(Name & Address of the foreign bank)

We also certify/undertake that the relevant Customs-stamped Exchange Control copy of Bill of Entry or post parcel/courier wrapper

. shall be verified by us within three months

[vide certificate (a)(ii) and (iii) above].

. has been verified [vide certificate (a) (v) above].

. shall be obtained from the applicant/s within three months

[vide certificate (a) (i) and (iv) above].

.....
(Signature of Authorised Official)

Stamp Name

Designation.....

Name and Address of

Date:.....

Authorised dealer

_____* Strike out item not applicable

Details of goods imported or to be imported into India

Section A: Import Licence particulars

Import Licence					Date of Issue			Date of expiry			Face Value of licence	Amount to be endorsed (in Rs.) @	
Prefix		Licence No.	Suffixes					Date	Month	Year			Date
1	2			1	2	3	4	5					

@ Actual amount endorsed in rupees against each licence involved, should be stated under this column.

Note: If more than one licence is involved, particulars of all licences should be furnished. If the space is inadequate, a separate statement may be attached. The amount utilized against each licence should invariably be indicated.

Section B: Import particulars

Invoice Details					Description of goods	Harmonised System of Classification	Country of origin of goods	Country from which goods are consigned	Mode of shipment (air, sea post, rail, river transport etc.)	Date of shipment (if not known approximate Date)
No. and date	Terms (c.e.f., f.o.b., c& f. etc.)	Currency	Amount	Quantity of goods						

Section C: Other particulars

1. Details of forward purchase contract, if any, booked against the import	(No.& date of Contract)	(Currency and Amount of the Contract)	(Balance under contract)
2. If remittance to be made is less than invoice value, reasons therefor (i.e. part remittance, instalment etc.)			

I/We hereby declare that the statements made by me/us on this form are true and that I/we have not applied for an authorisation through any other bank.

I/We declare and also understand that the payments to be made by me/us, through ASIAN CLEARING UNION pursuant to this application shall be used by me/us only for the purpose stated above and that the conditions subject to which the permission is granted will be complied with.

.....
 (Signature of Applicant/Authorised Official)
 @ Name and Address of Applicant.....
 Importer's Code Number
 @ Nationality.....
 @ To be filled in capital letters

Stamp

Date:.....

NOTE: For remittances covering intermediary trade, form A2 should be used.

Declaration to be furnished by Applicant

I/We declare that

- (a) the import licence/s against which the remittance is sought is/are valid and has/have not been cancelled by DGFT.
- (b) the goods to which this application relates have been* imported into India on my/our own will be *
account*
- (c) the import is on behalf of @ _____* and
- (d) the invoice value of the goods which is declared on this form is the real value of the goods imported* into in India.
to be imported*

If the Import has been I/We attach the relative Customs-stamped Exchange Control copy of Bill of Entry *
 Post parcel wrapper (for imports by post)* / Courier Wrapper
 (for imports through courier)*

made

or

If the import is to be made

I/We undertake to produce within three months to the authorised dealer the relative Customs-stamped Exchange Control copy of Bill of Entry *
Post parcel wrapper (for imports by post)*/Courier wrapper
(for imports through Courier)*

* Strike out item not applicable

@ Where the import is on behalf of Central/State Government Department or a company owned by Central/State Government/Statutory Corporation, Local Body, etc. the name of the Government Department, Corporation etc. should be stated.

Date:.....

(Signature of Applicant/Authorised Official)

Space for comments of the authorised dealer

(While forwarding the application to Reserve Bank for approval, reference to Exchange Control Manual paragraph/ A.D.Circular in terms of which the reference is made should invariably be cited. If any remittance application on account of the same import was referred to Reserve Bank earlier, reference to the last correspondence/approval should also be cited).

.....

(Signature of Authorised Official)

Name.....

Stamp

Designation.....

Name and Address of.....

Authorised dealer

Date:.....

Certificate to be Furnished by Authorised Dealer (Importer's Banker)

We hereby certify that

(a) this payment is

Put a tick () in the relevant block

- (i) an advance remittance
- (ii) in retirement of bills under Letter of Credit opened through us
- (iii) against documents received through our medium for collection
- (iv) on account of documents received direct by the applicant/s against undertaking furnished by the latter to submit Customs-stamped Exchange Control copy of Bill of Entry of Post Parcel/courier wrapper within three months
- (v) on account of documents received direct by the applicant/s against Customs-stamped Exchange Control copy of Bill of Entry/post parcel/courier wrapper (attached) submitted by the latter

(vi)

(any other case, to be explained)

(b) all the Exchange Control regulations applicable to the remittance have been complied with

(e) the payment to the supplier of the goods has been* made
will be*

through _____
(Name & Address of the foreign bank)

We also certify/undertake that the relevant Customs-stamped Exchange Control copy of Bill of Entry or post parcel/courier wrapper

- * shall be verified by us within three months
[vide certificate (a)(ii) and (iii) above].
- * has been verified [vide certificate (a) (v) above].
- * shall be obtained from the applicant/s within three months
[vide certificate (a) (i) and (iv) above].

.....

(Signature of Authorised Official)

Name.....

Stamp

Designation.....

Name and Address of

Date:.....

Authorised dealer

* Strike out item not applicable